

SHRI B. N. BHARGAVA: Arising out of the Statement, may I know, Sir, why in only one State the Aftercare and Rehabilitation Centre has been established and not in other States?

SHRI D. P. KARMARKAR: Sir, that is because under the Scheme that particular State offered to have that and we found the arrangements satisfactory.

Sura B. N. BHARGAVA: May I know, Sir, if the Central Government enquired from all the States whether they desired to have the Demonstration and Training Centres in their States?

SHRI D. P. KARMARKAR: Yes, Sir, that is our practice. Whenever there is a scheme, we circularise it among all the States and it is open to any State to come first. And if the response is satisfactory, we give it to them, because the States also have to undertake part of the burden.

SHRI B. N. BHARGAVA: May I know the reason why these have not been provided in most of the States?

SHRI D. P. KARMARKAR: Obviously they did not ask for it.

RECOMMENDATIONS OF CENTRAL COUNCIL OF HEALTH REGARDING LEVY OF HEALTH CESS

\*199. SHRI B. N. BHARGAVA: Will the Minister of HEALTH be pleased to state:

(a) the gist of the recommendations of the Central Council of Health regarding the levy of health cess;

(b) whether Government have received any other suggestions for raising contribution for health purposes; and

(c) what action has been taken by various State Governments in connection with the levy of health cess?

THE MINISTER OF HEALTH (SHOT D. P. KARMARKAR): (a) The Central Council of Health at its 5th meeting held in February, 1956 recommended that the State Health Ministers be asked to examine the question of raising funds for health programmes by the levy of a health cess and that the matter may be placed for consideration at the next meeting of the Executive Committee of the Council.

(b) No, Sir.

(c) The Governments of Andhra Pradesh and Mysore are in favour of levying a health cess. The latter have prepared a draft Bill which is under their consideration. The remaining State Governments are either opposed to it or have yet to formulate their views.

The Central Council of health at its 8th meeting held in October, 1960, taking note of the views of the various State Governments, have recommended that ways and means should continue to be explored to discover and tap additional resources for promoting health programmes in the various States, as found feasible by them.

The recommendation has been sent to the various State Governments/ Union Administrations.

REPORT OF COMMITTEE ON WASTE LANDS

\*200. SHRI N. SRI RAMA REDDY: Will the Minister of FOOD AND AGRICULTURE be pleased to state whether the report of the Uppal Committee on the location and utilization of waste lands in the country has been received by Government?

THE DEPUTY MINISTER OF AGRICULTURE (SHRI M. V. KRISHNAPPA): A statement is placed on the Table of the Sabha.

STATEMENT

Of the eight States visited by the Committee, viz., Punjab, West Bengal,

Kerala, Madhya Pradesh, Bihar, Orissa, Mysore and Andhra Pradesh, the reports in respect of the first two States have been finalised and submitted to Government. Draft reports in respect of Kerala, Madhya Pradesh, Bihar and Mysore are ready and will be finalised shortly after discussions with the co-opted members from the States concerned. The report for Andhra Pradesh is under preparation. The Committee proposes to visit Madras and Jammu and Kashmir shortly. Reports in respect of these States are likely to be prepared by about the end of December, 1960. The report in respect of Orissa will be prepared after the State Government have furnished the required data.

SHRI N. SRI RAMA REDDY: Sir, in the Statement it is stated that in respect of Punjab and West Bengal the reports are available. May I know, Sir, how much of waste land is available in Punjab and West Bengal separately?

SHRI M. V. KRISHNAPPA: In their report on West Bengal the expert Committee have stated that there were large blocks, of 1,13,640 acres, which could be brought under cultivation, and they have stated that in Punjab about 3,16,650 acres could be brought under cultivation.

SHRI N. SRI RAMA REDDY: May I know, Sir, whether the Government have any solid proposals for reclaiming all these waste lands in these States?

SHRI M. V. KRISHNAPPA: Yes, Sir, with that idea alone, namely, to reclaim these lands and bring them under proper cultivation and thus to grow more food; this Committee was appointed. They have submitted reports on two States regarding the land that is available there. The Planning Commission and the concerned Ministries are all going into the problem of reclaiming all these waste lands.

SHRI N. SRI RAMA REDDY: I want to know, Sir is thinking of introducing co-operative farms in these areas, especially in big blocks of lands that are lying waste at present.

SHRI M. V. KRISHNAPPA: Yes, Sir, the Ministry of Co-operation recently took a decision. Wherever it is possible, a target is fixed. Wherever the land is available and the target is fixed, they are likely to achieve the target.

श्री पा० ना० राजभोज : क्या माननीय मंत्री जी वेस्ट लैंड के बारे में स्टेटवाइज बतलाने की कृपा करेंगे ?

श्री एम० वी० कृष्णप्पा : ग्रामी में दो स्टेट्स की जो रिपोर्ट हमें मिली थी बतला दी है । दूसरे स्टेटों की रिपोर्ट अभी पूरी नहीं हुई हैं ।

SHRI N. SRI RAMA REDDY: When is the report likely to be finalised?

SHRI M. V. KRISHNAPPA: That will be done, we expect, by about the end of this year. Since they have to get some more data from some States, it may be that they will take about three months more.

#### COST AND SALE PRICE OF MILK UNDER DELHI MILK SCHEME

•201. SHRI B. N. BHARGAVA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the rate at which milk is purchased from rural centres under the Delhi Milk Scheme; and

(b) the net profit per maund which accrues to Government on sale of this milk?

THE DEPUTY MINISTER OF AGRICULTURE (SHRI M. V. KRISHNAPPA) : (a) and (b) A statement is laid on the Table of the Sabha.